

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH "A", CHANDIGARH
(VIRTUAL COURT)
BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI R.L. NEGI, JUDICIAL MEMBER**

ITA No. 1463/CHD/2019
Assessment Year : 2011-12

Shri Gaurav Jain 801/8H Sidhpeeth Marg Civil Lines, Ludhiana	बनाम	The Asstt. CIT, Central Circle-III Ludhiana
स्थायी लेखा सं./PAN NO. AFCPJ1296A		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Sudhir Sehgal, Advocate
राजस्व की ओर से/ Revenue by : Smt. Meenakshi Vohra, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 17/12/2020
उदघोषणा की तारीख/Date of Pronouncement : 17/12/2020

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-5, Ludhiana dt. 04/09/2019.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of this appeal stating therein as under:

Sub: Request for withdrawal of appeal as filed vide ITA No.1463/CHD/2019 AY 2011-2012 (Fixed for 17.12.2020).

With regard to the captioned subject, it is very humbly submitted that for A.Y. 2011-2012, the Appellant has opted for "Vivad se Vishwas Scheme", 2020 and had filed Form 1 & 2 with Worthy PCIT, Ludhiana on 29.09.2020. The Worthy PCIT(Central), Ludhiana has also issued Form 3 dated 23.10.2020, as per copy enclosed and now the Appellant is required to file Form 4 along with the evidence of withdrawal of appeal.

Thus, in view of the above, it is very humbly requested to kindly allow the appellant to withdraw the appeal as filed with Hon'ble ITAT.

Thanking you,
Yours faithfully,
Sd/-
Authorized Signatory

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 670623350231020, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.
4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.
5. In view of the above the appeal of the assessee is dismissed as withdrawn.
6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 17/12/2020)

Sd/-

(R.L. NEGI)
JUDICIAL MEMBER
Dated : 17/12/2020
AG

Sd/-

(N.K. SAINI)
VICE PRESIDENT

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File